

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 516/2025****IN THE MATTER OF:****Splendor Landbase Limited****...Applicant****Versus****NCT of Delhi & Ors.****...Respondent(s)****Index**

S. No.	Particular	Page No.
1.	Reply Affidavit on behalf of Respondent no. 6 (Commissioner of Delhi Police)	2-5

Respondent No. 6**Filed by****Through****New Delhi****Dated 29.06.2026****GIGI.C. GEORGE****Advocate****Standing Counsel (UOI)****NATIONAL GREEN TRIBUNAL****Email: gigicgeorge.adv42@yahoo.in****M-9810625315**

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 516/2025****IN THE MATTER OF:****Splendor Landbase Limited****...Applicant****Versus****NCT of Delhi & Ors.****...Respondent(s)****Reply Affidavit On Behalf Of Respondent No. 6 (Commissioner of Delhi Police) In Compliance Of Order Dated 17.03.2026****It Most Respectfully Showeth:-**

1. That the present reply affidavit is being filed by Respondent No. 6/ **Commissioner of Delhi Police** through the **Station House Officer (S.H.O.)**, Police Station, Sarita Vihar, South-East District, Mathura Road, Delhi - 110044, who is duly authorized and competent to file the present reply on behalf of the answering respondent no. 6.
2. That I am, in my aforementioned official capacity, well conversant with the facts and circumstances of the present case, based on the records and documents available with the department. As such, I am competent and authorized to swear and file the present reply affidavit on behalf of the Respondent No. 6 Delhi Police (hereinafter referred to as "answering respondent").
3. That the present Original Application (OA) has been filed by the Applicant raising grievances regarding the alleged illegal dumping of solid waste on Plot No. 2, District Centre, Jasola and on the approach

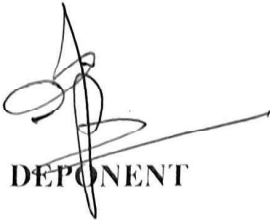
road connecting Jasola Metro Station to Jasola District Centre (near Apollo Hospital and KOS Minar Roundabout). It has been alleged that such dumping has caused environmental and public health concerns and that despite complaints made to the concerned authorities, no effective remedial action has been taken. The Applicant has, inter alia, raised concerns regarding emission of foul odour and harmful gases from decomposing waste and proliferation of disease vectors, allegedly increasing the risk of vector-borne diseases. The Applicant has accordingly sought appropriate directions and consequential reliefs under the National Green Tribunal Act, 2010 and other applicable environmental laws.

PARA-WISE REPLY

4. That in compliance with the directions passed by this Hon'ble Tribunal in OA No. 516 of 2025, the present Reply Affidavit is being filed on behalf of Respondent No. 6 /Delhi Police.
5. That pursuant to the directions of this Hon'ble Tribunal, the matter was examined by the local police and necessary inquiries were conducted. The local police have also remained in coordination with the concerned civic and local authorities with regard to the grievances raised in the present OA.
6. That it is respectfully submitted that the issues raised in the present OA primarily relate to collection, transportation, processing and disposal of municipal solid waste, sanitation management, maintenance of public hygiene, prevention of illegal dumping, installation and maintenance of sanitation infrastructure, upkeep of public roads and allied civic functions, which fall within the statutory functions and administrative jurisdiction of the concerned civic agencies and local bodies under the applicable municipal laws and the Solid Waste Management Rules, 2016.

7. That it is further respectfully submitted that Delhi Police is neither the owner nor the custodian of the land in question and does not possess any statutory mandate with respect to collection, transportation, processing or disposal of municipal solid waste or maintenance of sanitation infrastructure at the concerned site.
8. That the role of Delhi Police is primarily confined to maintenance of law and order, preservation of public peace, prevention and detection of offences and extending lawful assistance to Government Departments and competent authorities whenever requisitioned in accordance with law.
9. That notwithstanding the aforesaid position, the local police has been directed to maintain regular vigilance in the area and in the event any cognizable offence, unlawful activity, obstruction of public way, breach of peace or actionable public nuisance comes to notice, appropriate action shall be taken strictly in accordance with law.
10. That Delhi Police shall continue to coordinate and cooperate with the concerned authorities and shall provide necessary assistance, as and when requisitioned for carrying out lawful enforcement measures, anti-littering drives, encroachment removal actions, garbage clearance operations and other measures undertaken by the competent civic authorities in accordance with law and directions passed by this Hon'ble Tribunal.
11. That adequate police assistance shall also be extended, subject to availability of force and operational requirements for maintenance of law and order during enforcement and compliance operations undertaken by the concerned authorities.
12. That in view of the foregoing submissions, it is respectfully prayed that this Hon'ble Tribunal may graciously be pleased to take the present Reply Affidavit on record and pass such further order(s) as this Hon'ble

Tribunal may deem fit and proper in the facts and circumstances of the present case.



DEPONENT

Verification

I, Yondh Bis Singh do hereby verify on 27 June 2026 at Delhi the contents of the above paragraphs which are true to my own knowledge and/or are in the nature of legal submissions which I believe to be true and no material has been suppressed herewith.



DEPONENT